

OJ

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA NO.2912/2004

New Delhi this the 8th December, 2004

**HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A.SINGH, MEMBER(A)**

Smt. Bhagwati Devi W/o late Mathan Singh,
R/o Village Dairy Skner P.O.Dhoom Dadri,
District Ghaziabad, Uttar Pradesh-203209.Applicant.
(By Advocate: Shri Kumar Parimal)

Versus

1. Union of India through
The Secretary/Chairman,
Department of Posts,
Dak & Tar Bhawan, New Delhi.
2. Senior Superintendent
(Ghaziabad Division)
1/20, Raj Nagar,
Ghaziabad, U.P.201001.
3. The Assistant Superintendent of Post Offices
North Sub-Division, Ghaziabad-201002.
4. The Sub Post Master
Model Town Post Office
Ghaziabad Division
Ghaziabad, U.P.

...Respondents.

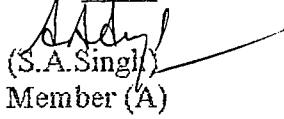
ORDER (ORAL)

By Shri V.S.Aggarwal, Chairman

The applicant seeks to assail the order suspending the applicant dated 29.5.2004 on various pleas.

2. It is not in dispute that an appeal under Rule 23 (i) of the CCS (CCA) Rules, 1965 has been filed and the same is pending consideration before Respondent No.2. The appeal has only been filed on 08.11.2004.
3. Once the appeal is pending for consideration it would be inappropriate for this Tribunal to delve into the merits of the matter.
4. O.A. is disposed of directing the respondent no.2 to consider the appeal of the applicant and pass an appropriate speaking order in accordance with law preferably within a period of three months from the receipt of the copy of the present order.

Issue Dasti.


(S.A.Singh)
Member (A)


(V.S.Aggarwal)
Chairman

kdr/